

[REDACTED]

2015  
**High Court, Appellate Side,  
Calcutta**

No. \_\_\_\_\_ A

The

, 2015

**From:**  
**Shri Debi Prosad Dey,**  
**Registrar (Judicial Service)**

**To**

- 1) **The District Judge of all the Districts  
Including Andaman & Nicobar Islands,**
- 2) **The Chief Judge, City Civil Court, Calcutta,**
- 3) **The Chief Judge, City Session Court, Calcutta,**
- 4) **Judge, Presidency Small Causes Court, Calcutta,**
- 5) **The Secretary, Govt. of West Bengal, Judicial Department,**
- 6) **Members of the Registry, The Hon'ble High Court.**

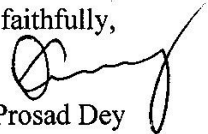
**SUBJECT: Filling up of the Post of Presiding Officer in Debt Recovery Tribunal( DRT)**

Sir,

With reference to the above subject, I am directed to inform that Circular being No. F. No.7/9/2015 DRT dated 03.03.2015 as received from Under Secretary (DRT), Government of India, Ministry of Finance, Department of Financial Services is uploaded in the website of the Hon'ble Court for information of all the Judicial Officer fulfilling the requisite eligibility criteria for the Post of Presiding Officer in Debt Recovery Tribunal (DRT).

I am to request you to visit the website and download the contents and to forward the filled in application so to reach this court by **02<sup>nd</sup> April, 2015 positively.**

Yours faithfully,

  
Debi Prosad Dey  
Registrar (Judicial Service)

F. No. 7/9/2015-DRT  
Government of India  
Ministry of Finance  
Department of Financial Services

Jeevan Deep Building,  
Sansad Marg, New Delhi – 110001  
3<sup>rd</sup> March, 2015

To,  
The Registrar Generals of all the  
High Courts of India

**Sub:** Filling up of the posts of Presiding Officer in Debts Recovery Tribunals (DRTs) in the Pay Band PB-4 Rs.37,400-€7,000 plus Grade Pay of Rs.10,000.

Sir,

I am directed to say that it is proposed to fill 12 (twelve) posts of Presiding Officer (i) six posts in the new Debts Recovery Tribunals (DRTs) to be established at Bengaluru, Chandigarh, Dehradun, Ernakulum, Hyderabad and Siliguri (ii) one post in DRT Vishakhapatnam (iii) five anticipated vacancies in DRTs at Hyderabad, Chennai, Cuttack, Madurai and Delhi and also to draw a panel of candidates for any unforeseen vacancy that may arise up to 31.12.2015 in any of the DRTs.

2. The eligibility criteria for appointment to the post of Presiding Officer of a Tribunal is as under:

"A person shall not be qualified for appointment as the Presiding Officer of a Tribunal unless he is, or has been, or is qualified to be, a District Judge."

3. The selected candidates will be appointed on tenure basis for a period of five years from the date he enters upon the office of the Tribunal or till he attains the age of 62 years, whichever is earlier.

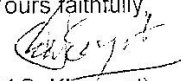
4. The terms and conditions of the service applicable to the post of Presiding Officer, DRT will be regulated in accordance with Debts Recovery Tribunal (Salaries, Allowances and other terms and conditions of service of Presiding Officer), Rules, 1993, as amended (copy enclosed). Under the Rules, the post of Presiding Officer carries pay in the pay band PB-4 Rs.37,400-67,000 plus Grade Pay of Rs.10000 and allowances as admissible to a Central Government Officer drawing similar Grade Pay.

5. It is requested that the posts may be circulated among the officers of the Supreme Court and the particulars of the officers who are eligible and willing and whose services can be spared, may be forwarded in the prescribed application proforma (enclosed as Annexure) alongwith attested copies of Annual Confidential Reports for the last five years i.e. from 2009-10 to 2013-14 [If ACR/APAR for a period more than 3 months is not recorded then ACRs/APARs prior to 2009-10 for the matching period should be forwarded alongwith No Report Certificate (NRC)], information on disposal of cases in last two years and vigilance clearance to the Under Secretary(DRT), Department of Financial Services, Ministry of Finance, 3<sup>rd</sup> Floor, "Jeevan Deep", Sansad Marg, New Delhi-110001.

6. The advertisement and prescribed application proforma is also available on this Ministry's website – finmin.nic.in or at URL: <http://financialservices.gov.in/ncapp/Vacancycircularsindex.aspx>. Applications can be submitted along with scanned copies of requisite documents at [drt@nic.in](mailto:drt@nic.in). However, the application will be considered only if it is received through proper channel.

7. The applications submitted in response to this circular complete in all respect and through proper channel should reach in this Department **on or before 15<sup>th</sup> April, 2015**. Applications received without requisite documents or not received through proper channel or those received after the last date will be summarily rejected.

Yours faithfully,

  
(V.V.S. Kharayat)  
Under Secretary (DRT)  
Tel. No: 011-23748769

Encl: as above

AR-I.  


12.03.15.

 /   
13/03/15

PROFORMA**APPLICATION FOR SELECTION TO THE POST OF  
PRESIDING OFFICER, DEBTS RECOVERY TRIBUNALS****PART-I**

1. Name in Full (in Block Letters) :
2. Date of Birth :
3. Father's/ Husband's name :
4. Present Address:
  - (i) Office (Address and Tel. No.)
  - (ii) Residence (Address and Tel. No):
  - (iii) Mobile No.
  - (iv) Email ID:
5. Parent department's complete Address:  
(With Telephone No., FAX No. and E-mail ID\*)
6. Educational qualifications :
7. (a) Date of entry in the service, if applicable:  
(d) Name of service:
8. Details of postings (in last 10 years):

Recent passport  
size photograph  
duly signed by  
the applicant

S. No.	Designation	Department/ Office	Organisation	Period	
				From	To

9. (a) Present post held:
- (b) Date of appointment in present post, on regular basis:
- (c) Present Pay-Scale:
- (d) Present Basic pay:

10. Date of Retirement :
11. (a) Whether any Disciplinary action/ charge sheet is pending/contemplated:
- (b) Date of return from previous Deputation, if any:
- (c) No. of cases disposed of in past 2 years:  
(in case of Judicial Officers only)
12. (a) Date of Enrollment as Advocate :
- (b) Years of practice :
- (c) Whether enrollment Certificate is surrender:  
with Bar Council
- (d) If so, since when:
13. Annual Income (in case of practicing Advocate):  
(Please enclose copy of ITR for AY 2013-14)
14. How qualified for the post applied for :  
(Please give full details)
15. Whether belong to SC/ ST/ OBC :
16. Preference for place of posting: 1.....  
(In respect of existing vacancies 2.....  
3.....  
4.....  
5.....
17. Preference for place of posting 1.....  
For the panel in respect of 2.....  
unforeseen vacancies that may 3.....  
arise upto 31.12.2015
18. Any other Qualifications/ Experience  
not covered above :

Certified that the information furnished above by me is correct.

(Name & Signature of Candidate)

Place: \_\_\_\_\_

Date: \_\_\_\_\_

**PART-II**

(To be filled by Cadre Controlling Authority of the Applicant.)

**OFFICE OF .....**

Certified that the particulars given above by the applicant are correct as per records available in the registry of the Supreme Court/ High Court/ records of Department/ Office of ..... (strike off whichever is not applicable).

2. It is also certified that Shri/Smt./Ms. .... is clear from vigilance angle and no disciplinary proceeding are pending or contemplated against the officer.

3. It is also certified that Integrity of Shri/Smt./Ms. .... is .....

4. The attested copies of the Annual Confidential Reports (ACRs)/ Annual Performance Appraisal Reports (APARs) for the last 5 years i.e. 2009-10 to 2013-14 (Other than High Court Judges/ Advocates) are enclosed [If ACR/APAR for a period more than 3 months is not recorded then ACRs/APARs prior to 2009-10 for the matching period need to be forwarded alongwith No Report Certificate (NRC).

5. It is hereby certified further that this Department/Office shall have no objection to the relieving of the said officer, in case he/she is selected for the post of Presiding Officer, Debts Recovery Tribunal.

*(Name & Signature & Tel. No.  
of Officer with Official Stamp)*

Place: \_\_\_\_\_

Date: \_\_\_\_\_